

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
04-07-2024 AT 10:30 AM**

CP No. 13/241/HDB/2024
u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

Mr. Sai Kumar Mateti and Mr. Durgam Prakash Mateti

...Petitioner

AND

Sandhya Corporation Pvt Ltd & 12 Others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Proxy Counsel Ms Nidhi, for Company Petitioner present through Video Conference and stated that proof of service has been filed. As per the same Respondent Nos 8,10 to 13 served. Respondent Nos 8,10 to 13 called absent.

Learned Proxy Counsel Mr Ch Srinivasulu, for Respondent Nos 1 to 7 and 9 present physically.

Learned Counsel Ms Neelam present through Video Conference and stated that she has been instructed to appear for Respondent No.8 and seeks time for filing Vakalat and counter. None for Respondent Nos 10 to 13. Service held sufficient for Respondents 10 to 13, called absent and are set ex-parte. At request for filing counters of Respondent Nos 1 to 9 two weeks' time is granted as a last chance.

Meanwhile, we direct the learned counsel for respondent no.8 to file an undertaking memo today itself that she under takes to file Vakala on behalf of Respondent No.8, in default the respondent no.8 will deemed to have been set ex-parte.

Matter adjourned to 25.07.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)